

(b) to (d). Do not arise.

Chief Ministers' Conference on Food Policy

2590. Shri Vishva Nath Pandey:
Shri P. C. Borooah:
Shri Panna Lal:

Will the Minister of **Food, Agriculture, Community Development and Co-operation** be pleased to state:

(a) whether a meeting of the Chief Ministers was held on the 16th November, 1966 to finalise the Food Policy; and

(b) if so, the result of the meeting and the details of the policy finalised?

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Govinda Menon): (a) A meeting of the Chief Ministers was held on the 16th November, 1966, to consider the recommendations of the Foodgrains Policy Committee, 1966.

(b) Attention is invited to the statement laid on the table of the Lok Sabha on 22nd November, 1966, containing the conclusions reached at the Chief Ministers' Conference.

Lokpreeya Chit Fund (Private) Limited, Delhi

2591. Shri S. M. Banerjee: Will the Minister of **Law** be pleased to state:

(a) whether it is a fact that Lokpreeya Chit Fund (Private) Limited, Faiz Road, Delhi, has gone into liquidation and a Liquidator has been appointed under the Companies Law;

(b) if so, the reasons for the appointment of the liquidator;

(c) whether the Registrar of Companies has initiated any action to protect and safeguard the creditors (Chit-holders) money;

(d) whether the assets and bank balances have been taken over by the Registrar of Companies or the Official

Liquidator, if so, the details of the assets taken over; and

(e) whether Government are aware of the complaints made by the chit-holders regarding mismanagement and non-payment of the amount due on the due date, if so, the action taken by Government in the matter?

The Minister of State in the Ministry of Law (Shri C. R. Pattabhi Raman): (a) Yes, Sir. The company has gone into members' voluntary winding up and appointed Shri R. S. Oberoi as its Liquidator. However, the winding up proceedings and the appointment of the Liquidator are not in accordance with the provisions of the Companies Act, 1956;

(b) Reasons for the winding up and appointment of the Liquidator are not known;

(c) Yes. Steps have been taken by the Registrar of Companies to obtain explanation regarding certain aspects of the company's financial affairs.

(d) The Companies Act does not provide for taking over of assets and bank balances of companies in liquidation by Registrar of Companies. The question of taking over of such assets by the Official Liquidator does not also arise, since the company is purported to have gone into voluntary liquidation;

(e) Yes. As the matters complained of *prima facie* give rise to civil liabilities, the complaints were advised to take action under section 433/434 of the Companies Act for the winding up of the company by the court or such other legal action as might be considered necessary.

राजस्थान में सहकारीता के विकास के
बीनी मिलें

2592. श्री प० ला० बाबुपाल :
क्या खेती, कृषि, सामुदायिक विकास तथा

सहकार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या राजस्थान के कृषि-प्रधान जिले, श्रीगंगानगर में सहकारिता के आधार पर दो चीनी मिलें स्थापित करने के बारे में राजस्थान सरकार द्वारा तैयार की गई योजना स्थापित कर दी गई है;

(ख) क्या यह सच है कि अंशदारी-सदस्यों ने इन चीनी मिलों की स्थापना के लिये अपनी अंश-पूजी भी राज्य सरकारों के पास जमा कर दी है और यदि हां, तो उन्होंने कुल कितनी राशि जमा की है; और

(ग) यदि, श्रीगंगानगर में चीनी मिलें स्थापित न करने का निर्णय किया गया है, तो सरकार अंशधारियों द्वारा जमा की गई अंश-पूजी को वापस क्यों नहीं कर रही है?

लाघ, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में उपमंत्री (श्री इयामबर मिश्र) : (क) राजस्थान राज्य के श्रीगंगानगर जिले में एक सहकारी चीनी कारखाना स्थापित करने के लाइसेंस के लिए कृषक सहकारी शुगर फैक्टरी लि०, गजसिंगपुर से एक प्रार्थना-पत्र राज्य सरकार की सिफारिश के साथ प्राप्त हुआ था। केन्द्रीय सरकार के विशेषज्ञों द्वारा मीके पर की गई जांच के उपरान्त उक्त प्रार्थना-पत्र मुख्य रूप से गन्ने की अपर्याप्त उपलब्धता के कारण नामंजूर कर दिया गया था।

(ख) सदस्यों से 3.2 लाख रुपये इकट्ठे किये गये थे। यह राशि सहकारी समिति के खाते में जमा की गई थी न कि राज्य सरकार के पास।

(ग) राज्य सरकार से जानकारी एकत्रित की जा रही है।

**Jayanti Shipping Company
Establishment at Madras**

**2593. Shri Nambiar:
Shri Dinen Bhattacharya:**

Will the Minister of Transport, Avia-

tion, Shipping and Tourism be pleased to state:

(a) whether it is a fact that the Jayanti Shipping Company's Establishments at Madras are being closed down after the taking over of management of Jayanti-Shipping Company;

(b) if so, the reasons therefor;

(c) the number of employees being retrenched; and

(d) the action taken to provide alternative employment?

The Minister of Transport, Aviation, Shipping and Tourism (Shri Sanjiva Reddy): (a) to (d). The services of all the employees of the Jayanti Shipping Company establishment at Madras have been dispensed with as a measure of economy. 20 employees are affected by this measure. It has not been possible to offer alternative employment to these persons.

Food Corporation of India

2594. Shri Priya Gupta: Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

(a) whether the Four Regional Food Directorates and the Procurement Unit of Madhya Pradesh are being taken over by Food Corporation of India during 1966-67;

(b) whether a draft Food Corporation of India Amendment Bill envisaging the terms and conditions of transfer of existing Food Department employees was forwarded to the Employees' Association for their comments; and

(c) If so, under what authority the Constitutional safeguard provided under Article 311 of the Constitution to permanent employees and the decisions of the Supreme Court to that effect are being violated and ignored in the proposed draft the Food Corporation of India Amendment Bill and even against the guarantee given by the Minister of State for Food and Agriculture on 11th April, 1966 in this House?